

## HARYANA VIDHAN SABHA

### XIII SESSION

#### **BULLETIN NO. 1**

**Friday, the 28<sup>th</sup> December, 2018 (1<sup>st</sup> Sitting)**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 28<sup>th</sup> December, 2018 from 11.00 A.M. to 12.59 P.M.)

#### **I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Ananth Kumar, Union Minister.
2. Shri Narain Singh, former Minister of Haryana.
3. Shri Satya Narain Lathar, former Minister of State, Haryana.
4. Pandit Shiv Charan Lal Sharma, former Minister of State, Haryana.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Shri Naresh Malik, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.

and spoke for 10 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for two minutes.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for one minute.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for a while and made a suggestion that the name of eight persons who had died in road accident on the Jhajjar-Rewari National Highway near Jhajjar may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for one minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

## **II. REVOCATION OF DECISION REGARDING SUSPENSION OF MEMBER.**

On the request made by Smt. Kiran Choudhry, Leader of the Congress Legislature Party and the Parliamentary Affairs Minister, the Speaker with the sense of the House, revoked the earlier decision of the House regarding Suspension of Shri Karan Singh Dalal, M.L.A so that he can come back to the House and participate in the proceedings of the House.

## **III. RAISING THE MATTER IN REGARD TO STARRED AND UNSTARRED QUESTIONS.**

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter in regard to Starred and Unstarred Questions, which were given by him before commencing the Session and wanted to know that why these questions have not listed in the list of business fixed for today.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party also supported the views expressed by Shri Parminder Singh Dhull, M.L.A.

## **IV. ANNOUNCEMENTS**

### **(a) BY THE SPEAKER**

#### **PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

### **(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2018 and September, 2018 have since been assented to by the \*President/ Governor :-

#### **MARCH SESSION, 2018**

- \* The Motor Vehicles ( Haryana Amendment) Bill, 2018.

### **SEPTEMBER SESSION, 2018**

1. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018.
2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018.
3. The Haryana Pond and Waste Water Management Authority Bill, 2018.
4. The Punjab Land Improvement Schemes (Haryana Amendment) Bill, 2018.
5. The Haryana Panchayati Raj (Amendment) Bill, 2018.
6. The Haryana State Commission for Scheduled Castes Bill, 2018.
7. The Haryana Appropriation (No. 3) Bill, 2018.
8. The Indian Stamp (Haryana Amendment) Bill, 2018.
9. The Haryana Goods and Services Tax (Amendment) Bill, 2018.
10. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2018.
11. The Haryana Municipal Corporation (Second Amendment) Bill, 2018.
12. The Haryana Municipal Citizens' Participation (Amendment) Bill, 2018.

#### **V. WELCOME TO THE FORMER SPEAKER AND FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.**

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Harmohinder Singh Chattha, former Speaker of Haryana Vidhan Sabha and former Minister of Haryana and Shri Nafe Singh Rathee, Shri Ranbir Singh Mandola. Shri Rambir Pataudi and Shri Dharampal Obra, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

#### **VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 9.30 A.M. on Friday, the 28<sup>th</sup> December, 2018 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, the first sitting of the Assembly shall meet on Friday, the 28<sup>th</sup> December, 2018 at 11.00 A.M. and adjourn at 2.00 P.M. and second sitting of the Assembly shall meet at 3.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on the 28<sup>th</sup> December, 2018 be transacted by the Sabha as follows:-

FRIDAY, THE 28<sup>TH</sup> DECEMBER,  
2018 (11.00 A.M.) (First Sitting)

1. Obituary References.
2. Presentation and adoption of First Report of the Business Advisory Committee.
3. Papers to be laid/re-laid on the Table of the House.
4. Presentation of Three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.
5. Presentation, Discussion and Voting on Supplementary Estimates (Second Installment) for the year 2018-2019.
6. Legislative Business.
7. Any other Business.

FRIDAY, THE 28<sup>TH</sup> DECEMBER,  
2018 (3.00 P.M.) (Second Sitting)

1. Motion under Rule 15 regarding Non-stop sitting.
2. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
3. Papers to be laid on the Table of the House.
4. The Haryana Appropriation Bill in respect of Supplementary Estimates (Second Instalment) for the year 2018-2019..
5. Legislative Business.
6. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

*The motion was put and carried.*

## **VII. PAPERS LAID/ RELAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 172 to 192 and re-laid the papers from Sr.Nos.1 to 171 on the Table of the House.

## **VIII. RAISING THE MATTER IN REGARD TO PROVIDE THE COPIES OF THE BILLS TO THE MEMBERS TIMELY.**

Shri Zakir Hussain, a Member from the Indian National Lok Dal raised the matter in regard to provide the copies of the bills to the Members timely. He further urged the Speaker that the Bills should be provided to the Members before the commencement of the Session so that they can go through the bills.

Shri Abhay Singh Chautala, Leader of the Opposition also supported the views expressed by Shri Zakir Hussain. M.L.A. He alleged that the State Government is flouting the Speaker's written instructions about sending the copies of the bills to the Members fifteen days before the commencing of the Session. He also quoted a letter dated 8.8.2017 which was written by the Speaker's Office to the Chief Secretary in this regard. The Speaker informed the Members that since the winter session was convened at a very short notice hence, the fifteen days deadline could not be followed this time but in the earlier Sessions copies of the bills was to be provided to the Members timely. He further assured the Members that the copies of the bills will be provided to the Members well in time in future also.

Shri Abhay Singh Chautala also raised the matter in regard to short duration of the Session. He demanded that the duration of the Session may be extended so that the Members can raise various issues in the House.

Shri Jai Parkash, an Independent Member also spoke on this matter.

The Parliamentary Affairs Minister also spoke on this matter.

The Chief Minister also clarified the position in this regard.

## **IX. PRESENTATION OF THREE PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.**

### **(i) Against Shri Karan Singh Dalal, M.L.A.**

The Chairperson of the Privileges Committee (Shri Ghan Shyam

Dass) presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29<sup>th</sup> August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(ii) Against Shri Kuldip Sharma, M.L.A.**

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Kuldip Sharma, M.L.A. for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iii) Against Shri Kehar Singh, M.L.A.**

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh,

M.L.A. for misleading the House on 25<sup>th</sup> October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**X. RAISING THE MATTER IN REGARD TO STARRED AND UNSTARRED QUESTIONS.**

Smt. Kiran Choudhry, Leader of the Congress Legislature Party again raised the matter in regard to Starred Questions, which were given by her before commencing the Session and wanted to know that why these questions have not listed in the list of business fixed for today.

The Speaker informed the House that only four questions have been received, hence the Question Hour has not included in the list of business fixed for today.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal also requested the Speaker that the reply of his Unstarred Questions may be provided to him so that he can go through them. The Speaker informed the Member that it is not possible at this stage.

**XI. WELCOME TO THE MEMBER OF THE PUNJAB LEGISLATIVE ASSEMBLY.**

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Baldev Singh, Member of the Punjab Legislative Assembly, who was sitting in the V.I.Ps’ Gallery to witness the proceedings of the House.

## **XII. NOTICE OF ADJOURNMENT MOTIONS/CALLING ATTENTION MOTIONS.**

When enquired-

(i) The Speaker informed that the Adjournment Motion No. 2 given notice of by Shri Abhay Singh Chautala and five other M.L.As. regarding the S.Y.L. Canal issue is disallowed.

Shri Abhay Singh Chautala urged the Speaker that the S.Y.L. Canal is a burning issue, so this matter should be discussed in the House first. The Speaker asked the Member that discussion on the S.Y.L. Canal issue had already been taken place in the House several times, so he had disallowed this Adjournment Motion.

(ii) The Speaker informed that the Adjournment Motion No. 4 given notice of by Shri Abhay Singh Chautala and eight other M.L.As. regarding waive off loan of the farmers and small traders in the State is disallowed.

The Parliamentary Affairs Minister informed the House regarding the various steps taken by the Government for uplifting the famers in the State.

(iii) The Speaker informed that the Adjournment Motion No. 3 given notice of by Smt. Kiran Choudhry and two other M.L.As. regarding the S.Y.L. Canal issue is disallowed.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party and Shri Abhay Singh Chautala, Leader of the Opposition also sought the fate of their party Members' Calling Attention Notices given of by them, the Speaker informed the House that only two Calling Attention Motions regarding delay in sugarcane payment to the farmers by sugar mills in the State and water logging problem in the agriculture land due to the heavy rains in the various districts of the State have been admitted and rest of Calling Attention Motions are disallowed.

On being disallowed the adjournment motions of the Members of the Indian National Lok Dal, Shri Abhay Singh Chautala, Leader of the opposition continuously urged the Speaker to take up their party Members' adjournment motions immediately. The Speaker informed him that although these adjournment motions had already been disallowed but his and three other party's M.L.As Calling Attention Motion No.7 regarding delay in sugarcane payment to the farmers by sugar mills in the State is admitted for



today and he asked Shri Abhay Singh Chautala to read out his notice but he insisted his demand vociferously.

Smt. Shakuntala Khatak, a Member from the Indian National Congress Party also wanted to know the fate of her and their party's M.L.As Calling Attention Motion regarding delay in sugarcane payment to the farmers by sugar mills in the State and even she trooped into the well of the House and argued with the Speaker. The Speaker asked the Member to take her seat and informed her that her Calling Attention Notice No.13 clubbed with Calling Attention Notice No. 07 so, she and other party Members can ask their supplementaries.

### **XIII. RAISING THE MATTER IN REGARD TO WAIVE OFF FARM LOAN OF THE FARMERS IN THE STATE.**

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party raised the matter in regard to waive off the farm loan of the farmers in the State and wanted to know that whether the Government has any proposal to waive off the farm loan of the farmers or not ?

Shri Jai Parkesh, an Independent Member also supported the views expressed by Shri Bhupinder Singh Hooda, M.L.A.

The Minister of State for Social Justice and Empowerment and the Agriculture Minister also spoke on this matter.

### **XIV. WALK OUT**

On not being given any assurance by the Government in regard to waive off the farm loan of the farmers in the State, all the Members of the Indian National Congress Party present in the House, staged a walk out.

### **XV. RAISING THE MATTER OF ADJOURNMENT MOTIONS.**

Shri Abhay Singh Chautala, Leader of the Opposition again raised the matter of their Party Members' Adjournment Motions regarding the S.Y.L. Canal issue and to waive off the farm loan of the farmers and small traders. He urged the Speaker that both the issues are very important, so these matters should be discussed in the House. The Speaker asked the Member to take his seat as he had already admitted his Calling Attention Motion regarding delay in sugarcane payment to the farmers by sugar mills in the State and again asked Shri Abhay Singh Chautala to read out his notice but

he did not do so and continuously insisted his demand. The Chief Minister also urged the Speaker that he is not obeying the orders of the Chair and wasting the time of the House. The Speaker repeatedly asked Shri Abhay Singh Chautala to read out his notice but he continuously interrupt the proceedings of the House. The Speaker asked him to take his seat and not to interrupt the proceedings of the House, otherwise he will be bound to name him. On not doing so, the Speaker took up the next item from the list of business fixed for today i.e. Presentation of Supplementary Estimates (Second Instalment) for the year 2018-2019. The Members of the Indian National Lok Dal strongly objected it and even they trooped into the well of the House. They started to raise the slogans and argued with the Speaker. The Speaker requested the Members to take their seats but they did not do so. The Speaker repeatedly warned them but they continuously interrupted the proceedings of the House.

#### **XVI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2018-2019.**

The Finance Minister presented the Supplementary Estimates 2018-2019 (Second Instalment).

#### **XVII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2018-2019 (Second Instalment).

#### **XVIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2018-2019 (SECOND INSTALMENT)**

##### **Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (Nos. 3 to 5, 7 to 11, 13 to 15, 17 to 21, 23 to 30 and 32 to 41) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative

Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak.

Demand Nos. 3 to 5 were put together and carried.

Demand Nos. 7 to 11 were put together and carried.

Demand Nos. 13 to 15 were put together and carried.

Demand Nos. 17 to 21 were put together and carried.

Demand Nos. 23 to 30 were put together and carried.

Demand Nos. 32 to 41 were put together and carried.

## **XIX. RAISING THE MATTER IN REGARD TO ADJOURNMENT MOTIONS.**

During the Discussion and Voting on the Demands for Supplementary Grants, Shri Abhay Singh Chautala and other Members of his party continued disrupt the proceedings of the House. The Speaker and the Parliamentary Affairs Minister requested them to take their seats. Thereafter, the Members of the Indian National Lok Dal went to their seats. Shri Abhay Singh Chautala again raised the matter of his Adjournment Motions. The Speaker asked him to take his seat but he did not do so. There were heated exchanges between the Members of the Treasury Benches and Shri Abhay Singh Chautala over the issue of delay payment of sugarcane to the farmers. Even the several Members of Indian National Lok Dal trooped into the well of the House and argued with the Speaker. The Speaker again asked the Members of Indian National Lok Dal not to interrupt the proceedings of the House otherwise he will be bound to name them but they did not do so. On not doing so, the Speaker took up the next item from the list of business fixed for today i.e. the Legislative Business.

## **XX.LEGISLATIVE BUSINESS**

### **1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.**

At 12.52 P.M., the Finance Minister introduced the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018 and also moved-

That the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.**

At 12.54 P.M., the Finance Minister introduced the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018 and also moved-

That the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**3. The State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.**

At 12.56 P.M., the Education Minister introduced the State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018 and also moved-

That the State University of Performing and Visual Arts, Rohtak (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

## **XXI. WALK OUT**

After the Legislative Business, all the Members of the Indian National Lok Dal, present in the House, staged a walk out as a protest against not to admit their Adjournment Motions regarding the S.Y.L. Canal issue and to waive off the loan of the farmers and small traders.

The Sabha then adjourned till 3.00 P.M. on Friday the 28<sup>th</sup> December, 2018 (2<sup>nd</sup> Sitting).

**CHANDIGARH**  
**The 28<sup>th</sup> December, 2018.**

**SECRETARY**